

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 246 OF 2018

Dated: 29th October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

TANGEDCO

.... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. G. Umapathy
Mr. S.Vallinayagam
Ms. S. Amali

Counsel for the Respondent(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Deepak Khurana
Mr. Tejasu Anand for R-2

Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan for R-3

Mr. Ashish Anand Bernard
Mr. Parmahans for R-5

ORDER

We have heard learned counsel appearing for the parties.

The authorized officer of the second Respondent Company is directed to appear before the Appellant along with necessary payment receipts / vouchers regarding their claim towards change of law within a period of two weeks i.e. by 12.11.2018 to the extent allowed by the Central Commission in the impugned order in Petition No. 229/MP/2016 dated 19.12.2017.

The Appellant is directed to consider the same and make necessary orders for payment of change in law claims among subject to outcome of the Appeal two weeks' thereafter i.e. by 26.11.2018.

List the matter on **26.11.2018,** as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member
pr/pk

(Justice N. K. Patil)
Judicial Member